

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-I BRANCH)

NOTIFICATION

The 28th May, 2014

No.S.O.135/P.A.1/1914/S.9/2014.- In partial modification of the Government of Punjab, Department of Excise and Taxation (Excise and Taxation-I Branch), Notification No. S.O.12/P.A.1/1914/S.9/2013, dated the 31st January, 2013, and in exercise of the powers conferred by section 9 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, for the words and sign "the powers given under sub-section (4) of section 15 of the aforesaid Act.", the following shall be substituted, namely:-

"the powers,-

- (i) given under sub-section (4) of section 15 of the aforesaid Act;
and
- (ii) to hear appeals against the orders passed by the Excise Officer for grant or renewal of L-I license under the Punjab Excise Powers and Appeal Orders, 1956."

D.P. REDDY,

Financial Commissioner Taxation and
Secretary to Government of Punjab,
Department of Excise and Taxation.